

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.2758/2017

New Delhi this the 18th day of August, 2017

HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)

1. Janak Singh,
S/o Khubi Ram,
Aged about 55+ years,
Compulsory Retired
Group 'D'
Working Trolley Man
Under Senior Section Engineer/Permanent Way
MORADABAD, U.P.
R/o A/2, House No. 0.55.3,
Gali No. 6, Indira Marg,
Mandavali,
Delhi-110092.

-Applicant

(By Advocate: Mr. K.K. Patel)

Versus

1. Union of India
Through
General Manager,
Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, MORADABAD, U.P.

-Respondents

ORDER (ORAL)

Inter-alia, it is contended by the learned counsel for the applicant that notwithstanding his representation dated 18.08.2016, the respondent No.2, Divisional Railway Manager, Northern Railway, Moradabad, UP has not taken any decision

on the same. It is submitted at the Bar that the applicant would be satisfied if a time bound direction is given to the respondent no.2 to decide his representation.

2. There is no necessity to issue notice to the respondents at this stage. Accordingly, the instant OA is disposed of at the admission stage itself with a direction to the respondent no.2, Divisional Railway Manager, Northern Railway, Moradabad, to consider and decide the representation dated 18.08.2016 of the applicant by passing a reasoned and speaking order, keeping in mind, the rules, instructions and the law in this matter within two months from the date of receipt of a certified copy of this order. The applicant will also have the liberty to submit any supplementary facts or orders that support his case, within 15 days from today. Such consideration shall be without any prejudice to any contention of limitation, delay or latches.

3. This direction may not be construed as my opinion on the merits of this case.

(Uday Kumar Varma)

Member (A)

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